

## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

OA No. 291/00676/2015 with MA No. 291/00178/2016

Date of order: 30/05/2016

### Coram:

**Hon'ble Dr. K.B. Suresh, Judicial Member  
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Bindu I. W/o Sh. Manoj G R, Aged about 36 years, R/o D-4, Staff Quarters, Jawahar Navodaya Vidhyalaya, Pachpahar, Distt. Jhalawar-326512, Rajasthan.

(Presently working as TGT English at JNV Jhalawar)

.....Applicant

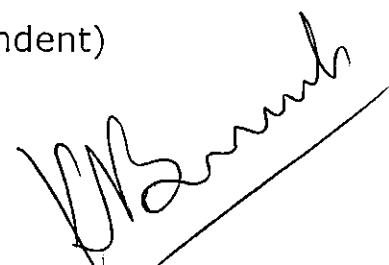
(None present for the applicant)

### VERSUS

1. Union of India through Secretary, Department of School Education & Literacy (Ministry of Human Resources & Development), 124-C, Shastri Bhawan, New Delhi.
2. Navodaya Vidyalaya Samiti through its Commissioner, Navodaya Vidyalaya Head Quarters, B-15, Sector-62, Noida, Distt. Gautam Budh Nagar, Uttar Pradesh.
3. Navodaya Vidyalaya Samiti, Jaipur Region through its Deputy Commissioner, 18 Sangram Colony, C-Scheme, Jaipur-302004.
4. The Principal, Jawahar Navodaya Vidyalaya, Pachpahar, Distt. Jhalawar, Rajasthan.

.....Respondents

(Mr. Hawa Singh, counsel for the respondent)



## ORDER

(By : Hon'ble Dr. K.B. Suresh, Member Judicial)

Heard.

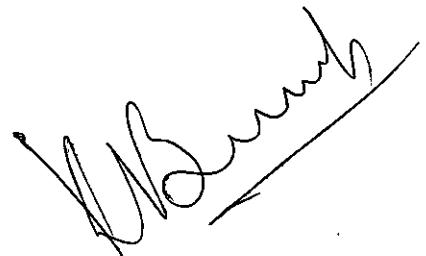
2. The learned counsel for the respondents submits that the 2015-16 transfers are under consideration now and in the month of May itself they will consider it. But, while considering, they need to consider that the applicant's husband being in Para-Military force and therefore is entitled to certain benefits according to the rules issued by the Government. Therefore, we feel that grievance of the applicant will be satisfied, if, we direct the respondents to consider for the benefits given to spouses of person working in Military and Para-Military Forces. Since the respondents have submitted that they will consider in this month, there is no need to give a time-frame.

3. Original Application is disposed of, accordingly.

4. No costs.

5. In view of the above order Misc. Application is also disposed of.

  
(Ms. Meenakshi Hooja)  
Administrative Member

  
(Dr. K.B. Suresh)  
Judicial Member

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